IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-219/ND/2017

In the matter of :

Deepak Beri & Ors.

Vs.

DB Engineering (P) Limited

....PETITIONER

.. RESPONDENT

SECTION:

Under Section 241/242

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

Respondent/Corporate Debtor:

ORDER

: 4

Application in CA No.16/C-III/ND/18 has been moved by the Petitioner seeking to close the right of the respondents to file their reply in the present Company petition as directed in the matter vide Order dated 01.12.2017 and subsequently amended vide Order dated 05.12.2017 in relation to the date of hearing wrongly stated in order dated 1.12.2017. It is brought to the notice of this Tribunal that before the Hon'ble NCLAT, an appeal in Company Appeal No.AT/16/2018 pending against the Order dated 01.12.2017 passed by this Tribunal and the matter is listed for arguments on 06.2.2018.

Taking into consideration the proceedings pending before the National Company Law Appellate Tribunal, this Tribunal is inclined to take up this application along with the main Company petition as originally fixed on 15.2.2018.

Post the matter on 15.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit